

HIGH COURT OF JAMMU & KASHMIR AND LADAKH
(Office of the Registrar General at Jammu)

Subject: Declaration of holiday on account of Shab-I-Barat on 19th of March, 2022 (Saturday) instead of 18th of March, 2022 (Friday).

NOTIFICATION

No: 227 of 2022/RG

Dated: 17.03.2022

It is hereby notified for information of all the concerned that holiday on account of Shab-i-Barat shall be observed in the Hon'ble High Court on 19th of March, 2022 (Saturday) instead of 18th of March, 2022 (Friday).

By Order.

(Sanjeev Gupta)
Registrar General

No.: 9146-70/RG/NG

Dated: 17.03.2022

Copy of above forwarded to the:

- i. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh,
- ii. Secretary to Hon'ble Mr./Mrs. Justice _____
..... for information of their Lordships.
- iii. Registrar Vigilance, High Court of J&K and Ladakh, Jammu
- iv. Director, J&K Judicial Academy, Jammu
- v. Member Secretary, J&K Legal Services Authority, Jammu
- vi. Registrar Inspection, High Court of J&K and Ladakh, Srinagar
- vii. Registrar Rules, High Court of J&K and Ladakh,
..... for information.
- viii. Registrar Judicial, High Court Wing Jammu/Srinagar for information and necessary action.
- ix. Director Finance, High Court of J&K and Ladakh, Jammu
- x. CPC, eCourts, High Court of J&K and Ladakh for information and with the request to get the same uploaded on the official website of the Hon'ble High Court.
- xi. Incharge Library, High Court Wing Jammu/Srinagar for information and keeping record of the same.

Registrar General